

(2019) 10 CHH CK 0066

Chhattisgarh High Court

Case No: WPCR No. 1036 Of 2019

Santoshi Sethiya

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Oct. 15, 2019

Acts Referred:

- Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 20(b)

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Pushpendra Singh Baghel, Ravi Bhagat

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Petitioner's husband is an accused in crime No. 455/2019 for offence under Section 20 (b) of the N.D.P.S. Act and he has been put in custody.

Petitioner moved an application for providing a copy of the CCTV footage and mobile CDR location of raiding party which was rejected by learned

Special Judge N.D.P.S, Jagdalpur by order dated 03/09/2019 giving liberty to the petitioner to file an application to the Superintendent of Police, Sukma

and Bastar. Accordingly, the petitioner herein moved an application before the Superintendent of Police, Sukma and Bastar which is pending consideration since 09/09/2019.

2. Be that as it may, the concerned Superintendent of Police, Sukma and Bastar are directed to consider and decide petitioner's application in accordance with law expeditiously. It is made clear that this Court has not expressed any opinion on the merits of the matter.

3. With the aforesaid direction, this writ petition (criminal) stands disposed of. No order as to cost(s).